

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.162/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/20210- Central Tax (Rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 30.10.2019 between Ostro Kannada Power Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : **9.11.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Ostro Kannada Power Private Limited (OKPPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Parties Present : Ms. Ananya Goswami, Advocate, ACEPL  
Ms. Mannat Waraich, Advocate, ACEPL  
Shri Mridul Gupta, Advocate, ACEPL  
Ms. Shikha Ohri, Advocate, SECI  
Ms. Mary Jonet, Advocate, SECI

**Record of Proceedings**

At the outset, learned counsel for Respondent No.1, SECI, prayed for four weeks' time to file a reply to the Petition.

2. Considering the request of the learned counsel for Respondent No.1 SECI, the Commission permitted the Respondent to file its reply within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks.

3. The Petition will be listed for hearing on **6.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

